Rep. by Act....55..... of 1974,522.54.I.

THE PUBLIC WAKFS (EXTENSION OF LIMITATION) AMENDMENT ACT, 1969

No. 9 of 1969

[26th March, 1969]

An Act further to amend the Public Wakfs (Extension of Limitation)
Act, 1959.

BE it enacted by Parliament in the Twentieth Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Public Walsis (Extension of Limitation)
Amendment Act, 1969.

Amendment of section 3 of Act 29 of 1959. 2. In the Public Wakfs (Extension of Limitation) Act, 1959 (hereinafter referred to as the principal Act), in section 3, for the words, figures and letters "the 31st day of December, 1968", the words, figures and letters "the 31st day of December, 1970" shall be substituted.

Repeal and saving. 3. (1) The Public Wakfs (Extension of Limitation) Amendment Ordinance, 1968, is hereby repealed.

13 of 1968.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act as if this Act had come into force on the 31st day of December, 1968.